BILL NO. 06 OF 2015

"THE DELHI MEMBERS OF LEGISLATIVE ASSEMBLY (REMOVAL OF DISQUALIFICATION) (AMENDMENT) BILL, 2015" (BILL NO. 06 OF 2015)

(As passed by the Legislative Assembly of the National Capital Territory of Delhi on 24th June, 2015)

BILL No. 06 of 2015

THE DELHI MEMBERS OF LEGISLATIVE ASSEMBLY (REMOVAL OF DISQUALIFICAION) (AMENDMENT) BILL, 2015

A

BILL

further to amend the Delhi Members of Legislative Assembly (Removal of Disqualification) Act, 1997.

Be it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Sixty-sixth Year of the Republic of India as follow:-

1. Short title and commencement.- (1) This Act may be called the Delhi Members of Legislative Assembly (Removal of Disqualification) (Amendment) Act, 2015.

(2) It shall be deemed to have come into force on the 14th day of February, 2015.

2. Amendment of the Schedule. - In the Delhi Members of Legislative Assembly (Removal of the Disqualification) Act, 1997 (Delhi Act 6 of 1997), in the Schedule, in the entry at serial number 7 after the words "Chief Minister", the words "and Minister" shall be inserted.

This Bill has been passed by the Legislative Assembly of the National Capital Territory of Delhi on the 24th June, 2015.

DVS

24/6/15

DELHI
Dated the 24th June 2015,

(RAM NIWAS GOEL)
Speaker,
LegislativeAssembly of the National
Capital Territory of Delhi.

BILL NO. 06 OF 2015

"THE DELHI MEMBERS OF LEGISLATIVE ASSEMBLY (REMOVAL OF DISQUALIFICATION) (AMENDMENT) BILL, 2015" (BILL NO. 06 OF 2015)

(As introduced in the Legislative Assembly of the National Capital Territory of Delhi on 23rd June, 2015)

P. R. MEENA, I.A.S.
Secretary
Delhi Vidhan Sabha
Old Sectt. Delhi-110054

BILL No. of 2015

THE DELHI MEMBERS OF LEGISLATIVE ASSEMBLY (REMOVAL OF DISQUALIFICAION) (AMENDMENT) BILL, 2015

A

BILL

further to amend the Delhi Members of Legislative Assembly (Removal of Disqualification) Act, 1997.

Be it enacted by the Legislative Assembly of the National Capital Territory of Delhi in the Sixty-sixth Year of the Republic of India as follow:-

1. Short title and commencement.- (1) This Act may be called the Delhi Members of Legislative Assembly (Removal of Disqualification) (Amendment) Act, 2015.

(2) It shall be deemed to have come into force on the 14^{th} day of February, 2015.

2. Amendment of the Schedule. - In the Delhi Members of Legislative Assembly (Removal of the Disqualification) Act, 1997 (Delhi Act 6 of 1997), in the Schedule, in the entry at serial number 7 after the words "Chief Minister", the words "and Minister" shall be inserted.

DVS

STATEMENT OF OBJECTS AND REASONS

Clause (a) of sub-section(1) of section 15 of the Government of National Capital Territory of Delhi Act,1991, provides that a person shall be disqualified for being chosen as, and for being, a member of the Legislative Assembly if he hold any office of profit under the Government of India or the Government of any State or the Government of any Union territory other than an office declared by law made by Parliament or by the Legislature of any State or by the Legislative Assembly of Delhi or any other Union territory, not to disqualify its holder. The provisions of section 15 of the Government of National Capital Territory of Delhi Act, 1991 are, more or less, on the lines of the provisions contained in articles 102 and 191 of the Constitution relating to the disqualification for membership of either House of Parliament or either House of Legislature of State, respectively.

The Legislative Assembly of Delhi in 1997, enacted a law known as the Delhi Members of Legislative Assembly (Removal of Disqualification)Act,1997 (Delhi Act 6 of 1997) in order to exempt certain offices from being disqualified for being chosen as, or for being, a member of the Legislative Assembly of National Capital Territory of Delhi.

In addition to the Office of the Parliamentary Secretary to the Chief Minister mentioned at serial number 7 in the Schedule appended to the said Act, the office of the Parliamentary Secretary to the Minister is also to be included. It is considered necessary to amend the Delhi Member of Legislative Assembly (Removal of Disqualification) Act, 1997 to declare that the office of the Parliamentary Secretary to the Chief Minister and Minister of the Government of National Capital Territory of Delhi shall not be disqualified and shall be deemed never to have been disqualified for being chosen as, or for being, a member of the Legislative Assembly of National Capital Territory of Delhi. Accordingly it is proposed to amend the Schedule to the said Act to give effect to these intentions.

The Bill seeks to achieve the aforesaid objectives.

(Kapil Mishra)

Minister of Law, Justice and LA

DVS

Delhi

Dated:

FINANCIAL MEMORANDUM

The Delhi Members of Legislative Assembly (Removal of Disqualification) (Amendment) Bill, 2015 does not involve any additional financial assistance from the Central Government through substantive expenditure from the Consolidated Fund of the National Capital Territory of Delhi.

MEMORANDUM REGARDING DELEGATED LEGISLATION

The Delhi Members of Legislative Assembly (Removal of Disqualification) (Amendment) Bill, 2015 does not seek to confer power of legislation on any subordinate functionaries.

DVS

विधेयक संख्या (06) 2015

दिल्ली विधान सभा सदस्य (अयोग्यता निवारण)(संशोधन) विधेयक, 2015

(जैसा कि राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधान सभा में दिनांक 23 जून, 2015 को पुरःस्थापित किया गया)

सचिव
दिल्ली विधान सभा
पुराना सचिवालय, दिल्ली

2015 का विधेयक संख्या.........................

दिल्ली विधान सभा सदस्यों (निरहर्ताओं को हटाना) (संशोधन) विधेयक, 2015

दिल्ली विधान सभा सदस्यों (निरहर्ताओं का हटाना) अधिनियम, 1997 में आगे संशोधन के लिए

एक विधेयक

इसे भारतीय गणराज्य के छियासठवें वर्ष में राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधान सभा द्वारा निम्नानुसार अधिनियमित किया जाएगा :–

1. **संक्षिप्त शीर्षक एवं प्रारंभ**

(1) इस अधिनियम को दिल्ली विधान सभा सदस्यों (निरहर्ताओं को हटाना) संशोधन अधिनियम, 2015 कहा जाएगा ।

(2) इसे 14 फरवरी, 2015 से प्रभावी समझा जाएगा ।

2. **अनुसूची का संशोधन**

दिल्ली विधान सभा सदस्यों (निरहर्ताओं को हटाना) अधिनियम, 1997 (1997 का दिल्ली अधिनियम 6) की अनुसूची में क्रम संख्या 7 पर प्रविष्टि में "मुख्यमंत्री" शब्दों के पश्चात् "तथा मंत्री" शब्दों को सन्निविष्ट किया जाएगा ।

वि.वि.स.

<u>उद्देश्यों और कारणों का विवरण</u>

राष्ट्रीय राजधानी क्षेत्र, दिल्ली सरकार अधिनियम, 1991 की धारा 15 की उपधारा (1) के खंड (क) में प्रावधान किया गया है कि कोई व्यक्ति विधान सभा का सदस्य चुने जाने या बने रहने के अयोग्य होगा, यदि उसके पास भारत सरकार या किसी राज्य सरकार या किसी संघ राज्य क्षेत्र के अधीन कोई लाभ पद है । इसमें ऐसे पद शामिल नहीं जिन्हें संसद या किसी राज्य की विधान सभा या दिल्ली या किसी अन्य संघ राज्य क्षेत्र की विधान सभा ने विधि द्वारा ऐसा पद न होना घोषित किया है जिससे इसका पदधारक अयोग्य नहीं माना जाएगा । राष्ट्रीय राजधानी क्षेत्र, दिल्ली सरकार अधिनियम, 1991 की धारा 15 के प्रावधानों में कमोबेश वैसे ही प्रावधान किए गए हैं जो क्रमशः संसद के दोनों सदनों या राज्य विधान सभा के किसी सदन की सदस्यता की अयोग्यता के विषय में संविधान के अनुच्छेद 102 तथा 191 में हैं ।

दिल्ली विधान सभा ने 1997 में दिल्ली विधान सभा सदस्य (निरहर्ताओं को हटाना) अधिनियम, 1997(1997 का दिल्ली अधिनियम 6) नामक कानून बनाया ताकि कुछ पदों को रखने पर राष्ट्रीय राजधानी क्षेत्र दिल्ली की विधानसभा के सदस्य चुने जाने या बने रहने की निर्हर्ता से छूट दी जा सके ।

उक्त अधिनियम की अनुसूची में क्रम संख्या 7 पर उल्लिखित मुख्यमंत्री के संसदीय सचिव के पद के अलावा मंत्री के संसदीय सचिव का पद भी शामिल किया जाएगा । अतः दिल्ली विधान सभा सदस्य (निरहर्ताओं को हटाना) अधिनियम, 1997 में संशोधन करना आवश्यक समझा गया है ताकि मुख्यमंत्री तथा मंत्री के संसदीय सचिव के पद निर्हर्ता नहीं होंगे तथा माना जाएगा कि ये पद राष्ट्रीय राजधानी क्षेत्र दिल्ली विधान सभा के सदस्य बने रहने या चुने जाने की निरहर्ता नहीं रहेंगे तथा न कभी निरहर्ता माने जायेंगे । तदानुसार इस तात्पर्य को पूरा करने हेतु उक्त अधिनियम की अनुसूची में संशोधन का प्रस्ताव किया गया है।

विधेयक का लक्ष्य उक्त उद्देश्यों की प्राप्ति है ।

दि.वि.स.

(कपिल मिश्रा)

विधि, न्याय एवं विधायी मामले मंत्री

वित्तीय ज्ञापन

दिल्ली विधान सभा सदस्यों (निरहर्ताओं को हटाना) (संशोधन) विधेयक, 2015 में, राष्ट्रीय राजधानी क्षेत्र दिल्ली की समेकित निधि से पर्याप्त व्यय के माध्यम से केंद्र सरकार से किसी अतिरिक्त वित्तीय सहायता सम्मिलित नहीं है ।

दि.वि.स.

प्रत्यायोजित विधान से संबंधित ज्ञापन

दिल्ली विधान सभा सदस्यों (निरहर्ताओं को हटाना) (संशोधन) विधेयक, 2015 किसी अधीनस्थ पदाधिकारियों पर विधायी शक्ति सौंपने की मांग नहीं करता है ।

दि.वि.स.